

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 827 of 2000

Allahabad this the 01st day of August, 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)
Hon'ble Mr.M.P. Singh, Member (A)

Madan Gopal, Aged about 34 years, Son of Chotey Singh, Villagedand Post-Sedhavia Nehtaur, District Bijnor-U.P.

Applicant

By Advocate Shri A.K. Srivastava

Versus

1. Union of India through Superintendent of Post Offices, Bijnor.
2. Director of Postal Services, Dehradun Region, Dehradun.

Respondents

By Advocate Shri ----

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

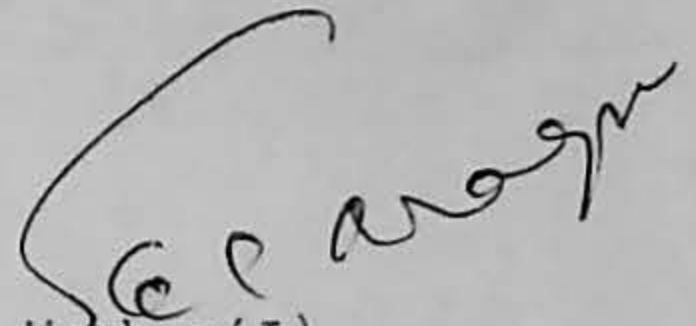
Heard, Shri A.K. Srivastava for the applicant. As per applicant's case, he was appointed in place of Shri Virendra Kumar, E.D.B.P.M. Sedha, when Shri Virendra Kumar was placed under suspension. Now the suspension of Shri Virendra Kumar has been revoked and he has been reinstated,

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consequently the services of the applicant *have* come to an end. Now, he has come before the Tribunal seeking the relief to the effect that the order through which he has been directed to hand over the charge to Sri Virendra Kumar, be quashed. In view of the facts and circumstances of the matter, this relief cannot be granted to the applicant. Hence, the O.A. is dismissed at admission stage but with the observation that keeping in view long tenure of service, said to be more than 13 years, of the applicant, the department may consider his case sympathetically by providing him alternative job. No order as to costs.


Member (A)


Member (J)

/M.M./